## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1401/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES:

LIC Housing Finance

V/s.

DB Realty Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

20 Mr. Mutahhar Khan, Causal

a/w

Mr. Rujuta Patril A

Mr. Niyothi Kalra

i/b Negandhi, Chah A

Himayatullah

Advocated for Respondent

(corporate Debtor)

20 Adv fr fishin Googge of Hr S legal

along with Mr. Shir kumar Allei

Jon Lic Adv fr

Petiliner

#### **ORDER**

#### CP No.1401 / I&BP/NCLT/MB/MAH/2017

First Call: Pass Over, file filing consent terms.

Second Call: On the withdrawal memo filed by the Petitioner Counsel, this Company Petition is hereby dismissed on the consent terms arrived at between the parties.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)

Encl: Consent terms.

NSH

# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH, AT MUMBAI

### IN THE MATER OF THE INSOLVENCY AND BANKRUPTCY CODE,

#### 2016

COMPANY PETITION NO. 1401 OF 2017

In the matter of

LIC HOUSING FINANCE LTD.

... APPLICANT

VS.

DB REALTY LTD.

... RESPONDENT

#### **CONSENT TERMS**

- 1) The Applicant and the Respondent have agreed to settle the disputes between them amicably. The Respondent admits and acknowledges its liability of Rs. 39,34,42,993/- (Thirty Nine Crores Thirty Four Lakhs Forty Two Thousand Nine Hundred and Ninety Three Rupees). The parties to the present Petition have entered into a Debt Settlement Agreement dated 16.10.2017 and the settlement has been reached as per the terms of the said Agreement. Copy of Debt Settlement Agreement dated 16.10.2017 is annexed hereto and marked as Annexure-1.
- The Applicant, on the basis of the above representations and warranties provided by the Respondent, seeks liberty to withdraw the present Petition.
- 3) It is humbly submitted that the present withdrawal of Insolvency Petition shall not prejudice the right of the Applicant in pursuing any present or future liability arising from the transactions entered into with the Respondent.

Dated this 16th day of October, 2017

L'iv

Advocate for the Applicant

**HVS Legal** 

Advocate for the Respondent Negandhi, Shah & Himayatullah For the

Respondent

### DATED THIS 16<sup>TH</sup> DAY OF OCTOBER, 2017

BETWEEN

M/S. DB REALTY LIMTIED

AND

LIC HOUSING FINANCE LIMITED

DEBT SETTLEMENT AGREEMENT



महाराष्ट्र MAHARASHTRA

© 2017 ©

SM 343616

प्रधान मुझक कायालय, सुब ए मा ि के, ८००००६, 1 0 OCT **201**7

सनम अधिकारी

ा. प. गा. धिवध्ये

### DEBT SETTLEMENT AGREEMENT

This Debt Settlement Agreement ("This Debt Settlement Agreement") is entered into at Mumbai on this 16 day of October, 2017.

BETWEEN





M/s. DB Realty Limited, a company incorporated under the Companies Act, 1956, having CIN NO L70200MH2007PLC166818 & its registered office at DB House, Gen A.K. Vaidya Marg, Goregaon (East), Mumbai-400 063, acting through its authorised signatory Mr. Asif Balwa, duly authorized by a resolution passed in the meeting of Board of Directors held on 13<sup>th</sup> October, 2017 (annexed hereto as Annexure 'A') (hereinafter called "the Debtor", which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include its successors and permitted assigns) of this One Part;

#### AND

and having CIN NOU65922NH1989PTCO52257 & its registered office at the Bombay Life Building, 2<sup>nd</sup> Floor, 45/47, Veer Nariman Road, Mumbai 400 001 and having its regional office at 'Jeevan Prakash' Building, 4<sup>th</sup> Floor, Sir P.M. Road, Mumbai 400001 acting through Mr. C. Natraj, its authorized signatory (hereinafter referred to as "the Creditor" which expression shall unless repugnant to the context or meaning thereof, mean and include its successors and assigns) of the Other Part.

- I. WHEREAS, at the request of the Debtor by way of its Loan Application dated 14.12.2009, the Creditor had agreed to sanction the Term Loan upto Rs. 200,00,00,000/- (Rupees Two Hundred Crores Only) to the Debtor in terms of the Loan Offer Letter dated 25.02.2010 as modified from time to timeand duly accepted by the Debtor, subject to the terms and conditions specifically contained in the Loan Agreement dated 04.03.2010 and the Letters dated 23.11.2013 and 27.04.2015; and
- II. WHEREAS, the Debtor defaulted in its repayment of the Term loan provided by the Creditor from 31.01.2016 onwards and therefore, the Creditor was constrained to initiate insolvency proceedings against the Debtor before the National Company Law Tribunal, Mumbai by way of Company Petition No.1401of 2017; and
- III. WHEREAS, the Debtor acknowledges an outstanding liability of Rs.39,34,42,993/(Thirty Nine Crores Thirty Four Lakhs Forty Two Thousand Nine Hundred and Ninety
  Three Rupees) as on 31<sup>st</sup> October 2017 ("the Debt") towards the

Page 2 of 9

letter dated 09.10.2017, the Debtor has sought to reschedule the terms of Repayment of the outstanding amount to the Creditor; and

- IV. WHEREAS, based on the representations made by the Creditor towards repayment of the Debt, the Creditor intends to withdraw the Company PetitionNo.CP1401/2017 of 2017; and
- V. WHEREAS, the Debtor wishes to settle the Debt in full in accordance with the terms of this Debt Settlement Agreement; and
- VI. WHEREAS, the Debtor and the Creditor desire that the terms of the settlement may be recorded in writing, and the said recordal shall be construed to override and replace all existing agreements between them to the extent set out hereinunder.

NOW, THEREFORE, in consideration of the mutual covenants and promises made by the parties hereto, the Debtor and the Creditor (hereinafter individually referred to as "Party" and collectively referred to as "the Parties") covenant and agree as follows:

#### 1. ACKNOWLEDGEMENT OF DEBT

- 1.1. The Debtor agrees and acknowledges that it is indebted to the Creditor in the full the outstanding principal amount of Rs. 39,34,42,993/- (Thirty Nine Crores Thirty Four Lakhs Forty Two Thousand Nine Hundred and Ninety Three Rupees) as on 31<sup>st</sup> October 2017 together with interest thereon at the rate of 13.20% p.a., as computed in Annexure 'B'.
- 1.2. It is expressly understood and agreed upon by and between the Parties that the amount by which the Debtor is indebted to the Creditor as stated in Clause 1.1 above is on account of arrears of the credit facilities given by the Creditor to the Debtor as narrated in the recitals to this Debt Settlement Agreement.
- 1.3. The Parties also agree that the Creditor will be entitled to all such securities for the repayment of the Debt as it was entitled to under the agreements between the Parties prior to this Debt Settlement Agreement.



- 1.4. The Creditor shall, within a period of 30 days from the execution of this Debt Settlement Agreement, withdraw the petition filed by it before the Hon'ble National Company Law Tribunal, Mumbai Bench, being Company Petition No.CP1401/2017. However, the same shall not be construed by either Party as affecting the Debtor's liability under this Debt Settlement Agreement.
- 1.5. The Debtor undertakes to notify:
  - 1.5.1. M/s Esteem Properties Pvt Ltd, a company incorporated under the provisions of the Companies Act, 1956, having its address at DB House, Gen A.K. Vaidya Marg, Goregaon (East), Mumbai-400 063;
  - 1.5.2. Vinod K. Goenka, Director of the Debtor, having address at Karmayog, 6<sup>th</sup> Floor, Plot No. 11, N.S. Road No. 6, Hatkesk Society, Juhu Scheme, Mumbai - 400049;
  - 1.5.3. Shahid Balwa, Director of the Debtor, having its address at Aliya Manor, Behind Almeida Park, Bandra West, Mumbai - 400050.

(hereinafter referred to as "Sureties"), who have acted as the sureties for the credit facilities availed by the Debtor, as to the terms of this Debt Settlement Agreement. The Debtor also undertakes to obtain a No-Objection Certificate from each of the Sureties within seven (7) days of the execution of this Debt Settlement Agreement indicating that the terms of this Debt Settlement Agreement are acceptable to them and are acknowledged by them.

#### 2. SETTLEMENT TERMS

- 2.1. The Creditor agrees to accept from the Debtor, payment of principal amount of Rs. 39,34,42,993/- (Thirty Nine Crores Thirty Four Lakhs Forty Two Thousand Nine Hundred and Ninety Three Rupees) as on 31<sup>st</sup> October 2017, together with interest thereon at the rate of 13.20% p.a.
- 2.2. The Debtor is hereby stipulated to repay the Debt by equated monthly instalments of Rs. 1,24,50,000/-(One Crore Twenty Four Lakhs Fifty Thousand only) inclusive of TDS. The equated monthly instalments shall be paidin accordance with the schedule attached hereto as Schedule 1 ("the Payment Schedule"). However, the Debtor is entitled to make payments over and above the minimum amount stipulated herein and the same shall

Page 4 of 9

accordingly be adjusted from the principal amount. The Debtor shall submit the TDS certificate to the Creditor within 7 days from the date of deposit of Tax.

2.3. The Debtor has issued Cheque dated 14<sup>th</sup> October, 2017 bearing No. 057520 drawn on Oriental Bank of Commerce, Goregaon (E), for an amount of Rs.2.50 Crores as initial payment towards the Debt. The Debtor has also given Post Dated cheques, bearing Cheque Nos. as recorded in the Schedule 1,to the Creditor prior to execution of this Agreement. However, the Debtor agrees to replace the cheques in case TDS Rates vary or alter as declared by the Government of India for every financial year.

#### 3. TIME IS OF ESSENCE

The Parties agree and acknowledge that time is of essence with regard to the Debt Settlement Payments. It is hereby stipulated that the Debt shall be discharged by the Debtor within the period mentioned in this Debt Settlement Agreement.

#### 4. NO MODIFICATION UNLESS IN WRITING

No modification of this Debt Settlement Agreement shall be valid unless in writing and agreed upon by both the Parties.

#### 5. APPLICATION OF INDENTURE OF MORTGAGE DATED 04.03.2010

Nothing contained in this Debt Settlement Agreement shall affect the rights of the Mortgagee, IDBI Trusteeship Services Ltd., under the Indenture of Mortgage dated 04.03.2010.

#### DEFAULT

6.1.

It is expressly understood by and between the Parties that in case the Debtor commits a default in the payment of any one instalment in accordance with Clause 2 or fails to adhere to any condition of this Debt Settlement Agreement, and the same is not rectified within a period of seven (3) working days, then the present Debt Settlement Agreement shall be frustrated and therefore be liable to be rendered null and void at the instance of the Creditor. In the event of such a default, the liability of the Debtor shall be computed in accordance to the Loan Agreement dated 04.03.2010.

Page 5 of 9

6.2. In the event any Application under the Insolvency and Bankruptcy Code, 2016 and/ or any Winding Up Petition under the Companies Act, 2013 is admitted against the Debtor, the liability of the Debtor towards the Creditor shall be computed in accordance with the Loan Agreement dated 04.03.2010.

#### FURTHER ASSURANCES

The Parties shall make any further assurances as may be necessary to implement and carry out the intent of this Debt Settlement Agreement. The Parties represent that the persons executing this Debt Settlement Agreement on each of their behalf are duly authorized to do so, and neither Party shall challenge this Debt Settlement Agreement on the ground that it was executed by a person not authorized to do so.

#### 8. JURISDICTION

This Debt Settlement Agreementshall be governed by and construed in all respects with Indian laws and any matter or issues arising hereunder or any dispute hereunder shall, at the option/ discretion of the Creditor, be subject to jurisdiction of the Courts of the City of Mumbai, India.

#### SAVING

This Debt Settlement Agreement, upon its execution, shall constitute the entire understanding between the parties in relation to the credit facilities availed by the Debtor from the Creditor. However, the terms of the Loan Offer Letter dated 14.12.2009, Loan Agreement dated 04.03.2010, Demand Promissory Note dated 08.03.2010, Indenture of Mortgage dated 04.03.2010, Letter of Continuity dated 04.03.2010, Letter of Continuing Guarantees of Mr. Vinod K. Goenka dated 04.03.2010, Mr. Shahid Balwa dated 04.03.2010 and Esteeem Properties Ltd. Dated 04.03.2010, Escrow Agreement dated 04.03.2010, Declarations dated Agreement Trustee Security 04.03.2010, dated04.03.2010, Undertaking dated 04.03.2010 and Letters dated 23.11.2013 and 27.04.2015 shall continue to remain valid and binding between the Parties insofar as they are not inconsistent with anything written herein, and the same are incorporated in this Debt Settlement Agreement by reference.

### SCHEDULE 1 – THE PAYMENT SCHEDULE

1.   14.10.2017   Oriental Bank of Commerce   S7483   12,450,000   405,288   12,044,712	<u>Sr.</u> No.	<u>Date</u>	Bank Name	Cheque No.	Gross amount	TDS	Net Amount	
Bank of Commerce   S7483   12,450,000   405,288   12,044,712							2 50 00 000	
Commerce	1.	14.10.2017	[1] [1] [1] [1] [1] [1] [1] [1] [1] [1]	57520	2,50,00,000	-	2,50,00,000	
2.   01.12.2017   Oriental Bank of Commerce   S7483   12,450,000   405,288   12,044,712     3.   01.01.2018   Oriental Bank of Commerce   S7484   12,450,000   396,051   12,053,949     4.   01.02.2018   Oriental Bank of Commerce   S7485   12,450,000   386,713   12,063,287     5.   01.03.2018   Oriental Bank of Commerce   S7486   12,450,000   377,271   12,072,729     6.   01.04.2018   Oriental Bank of Commerce   S7487   12,450,000   367,726   12,082,274     7.   01.05.2018   Oriental Bank of Commerce   S7488   12,450,000   358,076   12,091,924     8.   01.06.2018   Oriental Bank of Commerce   S7490   12,450,000   348,320   12,101,680     9.   01.07.2018   Oriental Bank of Commerce   S7491   12,450,000   338,457   12,111,543     10.   01.08.2018   Oriental Bank of Commerce   S7492   12,450,000   328,485   12,121,515     11.   01.09.2018   Oriental Bank of Commerce   S7492   12,450,000   318,403   12,131,597     12.   01.10.2018   Oriental Bank of Commerce   S7494   12,450,000   308,210   12,141,790     13.   01.11.2018   Oriental Bank of Commerce   S7494   12,450,000   297,906   12,152,094     14.   01.12.2018   Oriental Bank of Commerce   S7496   12,450,000   287,488   12,162,512     15.   01.01.2019   Oriental Bank of Commerce   S7497   12,450,000   266,307   12,183,693     16.   01.02.2019   Oriental Bank of Commerce   S7498   12,450,000   255,541   12,194,459     17.   01.03.2019   Oriental Bank of Commerce   S7499   12,450,000   255,541   12,194,459     18.   01.04.2019   Oriental Bank of Commerce   S7499   12,450,000   244,657   12,205,343     18.   01.04.2019   Oriental Bank of Commerce   S7499   12,450,000   244,657   12,205,343     18.   01.04.2019   Oriental Bank of Commerce   S7499   12,450,000   244,657   12,205,343     18.   01.04.2019   Oriental Bank of Commerce   S7499   12,450,000   244,657   12,205,343     18.   01.04.2019   Oriental Bank of Commerce   S7499   12,450,000   244,657   12,205,343     18.   01.04.2019   Oriental Bank of Commerce   S7499   12,450,000   244,657   12,205,343     18.								
Bank of Commerce   S7484   12,450,000   396,051   12,053,949						105.000	12 044 712	
Commerce	2.	01.12.2017		57483	12,450,000	405,288	12,044,712	
3.   01.01.2018   Oriental Bank of Commerce			1					
Bank of Commerce   South Part					12 150 000	206.051	12.052.040	
Commerce	3.	01.01.2018		57484	12,450,000	396,031	12,033,949	
4.         01.02.2018         Oriental Bank of Commerce         12,450,000         386,713         12,063,287           5.         01.03.2018         Oriental Bank of Commerce         57486         12,450,000         377,271         12,072,729           6.         01.04.2018         Oriental Bank of Commerce         57487         12,450,000         367,726         12,082,274           7.         01.05.2018         Oriental Bank of Commerce         57488         12,450,000         358,076         12,091,924           8.         01.06.2018         Oriental Bank of Commerce         57489         12,450,000         348,320         12,101,680           9.         01.07.2018         Oriental Bank of Commerce         57490         12,450,000         338,457         12,111,543           10.         01.08.2018         Oriental Bank of Commerce         57491         12,450,000         328,485         12,121,515           11.         01.09.2018         Oriental Bank of Commerce         57492         12,450,000         308,210         12,141,790           12.         01.10.2018         Oriental Bank of Commerce         57493         12,450,000         308,210         12,152,094           13.         01.11.2018         Oriental Bank of Commerce         57496         12			The state of the s					
Bank of Commerce   South Part		21 22 2212		57405	12 450 000	296 712	12 063 287	
Commerce   Societal Bank of	4.	01.02.2018		5/485	12,430,000	360,713	12,005,267	
5.         01.03.2018         Oriental Bank of Commerce         57486 Commerce         12,450,000         377,271         12,072,729           6.         01.04.2018         Oriental Bank of Commerce         57487         12,450,000         367,726         12,082,274           7.         01.05.2018         Oriental Bank of Commerce         57488         12,450,000         358,076         12,091,924           8.         01.06.2018         Oriental Bank of Commerce         57489         12,450,000         348,320         12,101,680           9.         01.07.2018         Oriental Bank of Commerce         57490         12,450,000         338,457         12,111,543           10.         01.08.2018         Oriental Bank of Commerce         57491         12,450,000         328,485         12,121,515           11.         01.09.2018         Oriental Bank of Commerce         57492         12,450,000         318,403         12,131,597           12.         01.10.2018         Oriental Bank of Commerce         57493         12,450,000         308,210         12,141,790           13.         01.11.2018         Oriental Bank of Commerce         57494         12,450,000         287,488         12,152,094           15.         01.01.2019         Oriental Bank of Commerce								
Bank of Commerce   S7487   12,450,000   367,726   12,082,274	_	01 02 2010		57/106	12.450.000	377 271	12 072 729	
Commerce	٥.	01.03.2018		3/400	12,430,000	377,271	12,072,727	
6.         01.04.2018         Oriental Bank of Commerce         57487 (Commerce)         12,450,000         367,726         12,082,274           7.         01.05.2018         Oriental Bank of Commerce         57488         12,450,000         358,076         12,091,924           8.         01.06.2018         Oriental Bank of Commerce         57489         12,450,000         348,320         12,101,680           9.         01.07.2018         Oriental Bank of Commerce         57490         12,450,000         338,457         12,111,543           10.         01.08.2018         Oriental Bank of Commerce         57491         12,450,000         328,485         12,121,515           11.         01.09.2018         Oriental Bank of Commerce         57492         12,450,000         318,403         12,131,597           12.         01.10.2018         Oriental Bank of Commerce         57493         12,450,000         308,210         12,141,790           13.         01.11.2018         Oriental Bank of Commerce         57494         12,450,000         297,906         12,152,094           14.         01.02.2019         Oriental Bank of Commerce         57496         12,450,000         276,955         12,173,045           15.         01.01.2019         Oriental Bank of Commerce			The second second second					
Bank of Commerce   S7488   12,450,000   358,076   12,091,924	6	01.04.2018		57487	12 450 000	367.726	12.082,274	
Commerce   Commerce   S7488   12,450,000   358,076   12,091,924	0.	01.04.2010	And the second s	37407	12,150,000	201,120	, , , , , , , , , , , , , , , , , , , ,	
7.         01.05.2018         Oriental Bank of Commerce         57488         12,450,000         358,076         12,091,924           8.         01.06.2018         Oriental Bank of Commerce         57489         12,450,000         348,320         12,101,680           9.         01.07.2018         Oriental Bank of Commerce         57490         12,450,000         338,457         12,111,543           10.         01.08.2018         Oriental Bank of Commerce         57491         12,450,000         328,485         12,121,515           11.         01.09.2018         Oriental Bank of Commerce         57492         12,450,000         318,403         12,131,597           12.         01.10.2018         Oriental Bank of Commerce         57493         12,450,000         308,210         12,141,790           13.         01.11.2018         Oriental Bank of Commerce         57494         12,450,000         297,906         12,152,094           14.         01.12.2018         Oriental Bank of Commerce         57496         12,450,000         287,488         12,162,512           15.         01.01.2019         Oriental Bank of Commerce         57497         12,450,000         276,955         12,173,045           16.         01.02.2019         Oriental Bank of Commerce <td< td=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td></td<>								
Bank of Commerce   S.   01.06.2018   Oriental Bank of Commerce   S7490   12,450,000   348,320   12,101,680	7	01 05 2018		57488	12,450,000	358,076	12,091,924	
Commerce   State   Commerce   State	′.	01.03.2010		37100	12,,			
8.         01.06.2018         Oriental Bank of Commerce         57489         12,450,000         348,320         12,101,680           9.         01.07.2018         Oriental Bank of Commerce         57490         12,450,000         338,457         12,111,543           10.         01.08.2018         Oriental Bank of Commerce         57491         12,450,000         328,485         12,121,515           11.         01.09.2018         Oriental Bank of Commerce         57492         12,450,000         318,403         12,131,597           12.         01.10.2018         Oriental Bank of Commerce         57493         12,450,000         308,210         12,141,790           13.         01.11.2018         Oriental Bank of Commerce         57494         12,450,000         297,906         12,152,094           14.         01.12.2018         Oriental Bank of Commerce         57496         12,450,000         287,488         12,162,512           15.         01.01.2019         Oriental Bank of Commerce         57497         12,450,000         276,955         12,173,045           16.         01.02.2019         Oriental Bank of Commerce         57498         12,450,000         266,307         12,183,693           17.         01.03.2019         Oriental Bank of Commerce <t< td=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td></t<>								
Bank of Commerce   S7490   12,450,000   338,457   12,111,543	8	01.06.2018		57489	12,450,000	348,320	12,101,680	
Commerce   10.   O1.07.2018   Oriental Bank of Commerce   10.   O1.08.2018   Oriental Bank of Commerce   S7491   12,450,000   328,485   12,121,515	0.	01.00.2010						
10.   01.08.2018   Oriental Bank of Commerce     12.   01.09.2018   Oriental Bank of Commerce								
Bank of Commerce   10. 01.08.2018   Oriental Bank of Commerce   57491   12,450,000   328,485   12,121,515	9.	01.07.2018	Oriental	57490	12,450,000	338,457	12,111,543	
10.         01.08.2018         Oriental Bank of Commerce         57491         12,450,000         328,485         12,121,515           11.         01.09.2018         Oriental Bank of Commerce         57492         12,450,000         318,403         12,131,597           12.         01.10.2018         Oriental Bank of Commerce         57493         12,450,000         308,210         12,141,790           13.         01.11.2018         Oriental Bank of Commerce         57494         12,450,000         297,906         12,152,094           14.         01.12.2018         Oriental Bank of Commerce         57496         12,450,000         287,488         12,162,512           15.         01.01.2019         Oriental Bank of Commerce         57497         12,450,000         276,955         12,173,045           16.         01.02.2019         Oriental Bank of Commerce         57498         12,450,000         266,307         12,183,693           17.         01.03.2019         Oriental Bank of Commerce         57499         12,450,000         255,541         12,194,459           18.         01.04.2019         Oriental Bank of Commerce         57500         12,450,000         244,657         12,205,343			Bank of					
11.   01.09.2018   Oriental Bank of Commerce   12.   01.10.2018   Oriental Bank of Commerce   13.   01.11.2018   Oriental Bank of Commerce   14.   01.12.2018   Oriental Bank of Commerce   15.   01.01.2019   Oriental Bank of Commerce   16.   01.02.2019   Oriental Bank of Commerce   Oriental Bank of Commerce   17.   01.03.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   19.   01.04.2019   Oriental Bank of Commerce   19.   01.04.2019   Oriental Bank of Commerce   19.   01.04.2019   Oriental Bank of Commerce   01.04.2019   Orie			Commerce					
11.   01.09.2018   Oriental Bank of Commerce   12.   01.10.2018   Oriental Bank of Commerce   13.   01.11.2018   Oriental Bank of Commerce   14.   01.12.2018   Oriental Bank of Commerce   15.   01.01.2019   Oriental Bank of Commerce   16.   01.02.2019   Oriental Bank of Commerce   17.   01.03.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   17.   01.03.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   19.   01.04.2019   Oriental Bank of Commerce   01.04.2019   Oriental Bank	10.	01.08.2018	Oriental	57491	12,450,000	328,485	12,121,515	
11.         01.09.2018         Oriental Bank of Commerce         57492         12,450,000         318,403         12,131,597           12.         01.10.2018         Oriental Bank of Commerce         57493         12,450,000         308,210         12,141,790           13.         01.11.2018         Oriental Bank of Commerce         57494         12,450,000         297,906         12,152,094           14.         01.12.2018         Oriental Bank of Commerce         57496         12,450,000         287,488         12,162,512           15.         01.01.2019         Oriental Bank of Commerce         57497         12,450,000         276,955         12,173,045           16.         01.02.2019         Oriental Bank of Commerce         57498         12,450,000         266,307         12,183,693           17.         01.03.2019         Oriental Bank of Commerce         57499         12,450,000         255,541         12,194,459           18.         01.04.2019         Oriental Bank of Commerce         57500         12,450,000         244,657         12,205,343			Bank of					
12.   01.10.2018   Oriental Bank of Commerce   13.   01.11.2018   Oriental Bank of Commerce   14.   01.12.2018   Oriental Bank of Commerce   15.   01.01.2019   Oriental Bank of Commerce   16.   01.02.2019   Oriental Bank of Commerce   17.   01.03.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   19.   01.04.2019   Oriental Bank of Commerce   19.   01.04.2019   Oriental Bank of Commerce   01.04.2019			Commerce				12 121 505	
12.   01.10.2018   Oriental Bank of Commerce     13.   01.11.2018   Oriental Bank of Commerce     14.   01.12.2018   Oriental Bank of Commerce     15.   01.01.2019   Oriental Bank of Commerce     16.   01.02.2019   Oriental Bank of Commerce     17.   01.03.2019   Oriental Bank of Commerce     18.   01.04.2019   Oriental Bank of Commerce     19.   Oriental Bank of Commerce     10.   01.03.2019   Oriental Bank of Commerce     10.   01.04.2019   Oriental Bank of Commerce     01.   01.04.2019   Oriental Bank of Commerce     01.   01.   01.04.2019   Oriental Bank of Commerce     01.   01.   01.   01.     01.	11.	01.09.2018	Oriental	57492	12,450,000	318,403	12,131,597	
12.       01.10.2018       Oriental Bank of Commerce       57493       12,450,000       308,210       12,141,790         13.       01.11.2018       Oriental Bank of Commerce       57494       12,450,000       297,906       12,152,094         14.       01.12.2018       Oriental Bank of Commerce       57496       12,450,000       287,488       12,162,512         15.       01.01.2019       Oriental Bank of Commerce       57497       12,450,000       276,955       12,173,045         16.       01.02.2019       Oriental Bank of Commerce       57498       12,450,000       266,307       12,183,693         17.       01.03.2019       Oriental Bank of Commerce       57499       12,450,000       255,541       12,194,459         18.       01.04.2019       Oriental Bank of Commerce       57500       12,450,000       244,657       12,205,343			Bank of					
13.   01.11.2018   Oriental Bank of Commerce   14.   01.12.2018   Oriental Bank of Commerce   15.   01.01.2019   Oriental Bank of Commerce   16.   01.02.2019   Oriental Bank of Commerce   17.   01.03.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   17.   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   19.   Oriental Bank of Oriental Oriental Bank of Oriental Bank of Oriental Bank of Oriental Bank of Oriental Oriental Bank of Oriental Oriental Bank of Oriental Oriental Oriental Oriental Oriental Oriental Oriental Oriental							12 111 700	
Commerce   13.   01.11.2018   Oriental Bank of Commerce   14.   01.12.2018   Oriental Bank of Commerce   15.   01.01.2019   Oriental Bank of Commerce   16.   01.02.2019   Oriental Bank of Commerce   17.   01.03.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   17.   Oriental Bank of Commerce   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce	12.	01.10.2018		57493	12,450,000	308,210	12,141,790	
13.         01.11.2018         Oriental Bank of Commerce         57494         12,450,000         297,906         12,152,094           14.         01.12.2018         Oriental Bank of Commerce         57496         12,450,000         287,488         12,162,512           15.         01.01.2019         Oriental Bank of Commerce         57497         12,450,000         276,955         12,173,045           16.         01.02.2019         Oriental Bank of Commerce         57498         12,450,000         266,307         12,183,693           17.         01.03.2019         Oriental Bank of Commerce         57499         12,450,000         255,541         12,194,459           18.         01.04.2019         Oriental Bank of Commerce         57500         12,450,000         244,657         12,205,343			The state of the s					
13.					12 150 000	207.006	12 152 004	
14.   01.12.2018   Oriental Bank of Commerce   15.   01.01.2019   Oriental Bank of Commerce   16.   01.02.2019   Oriental Bank of Commerce   17.   01.03.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   17.   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   19.   Oriental	13.	01.11.2018		57494	12,450,000	297,906	12,132,094	
14.         01.12.2018         Oriental Bank of Commerce         57496         12,450,000         287,488         12,162,512           15.         01.01.2019         Oriental Bank of Commerce         57497         12,450,000         276,955         12,173,045           16.         01.02.2019         Oriental Bank of Commerce         57498         12,450,000         266,307         12,183,693           17.         01.03.2019         Oriental Bank of Commerce         57499         12,450,000         255,541         12,194,459           18.         01.04.2019         Oriental Bank of Commerce         57500         12,450,000         244,657         12,205,343								
Bank of   Commerce				57106	12 450 000	207 400	12 162 512	
15.   01.01.2019   Oriental Bank of Commerce   16.   01.02.2019   Oriental Bank of Commerce   17.   01.03.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   17.   Oriental Bank of Commerce   18.   01.04.2019   Oriental Bank of Commerce   01.04.2019   Oriental Bank of Commerce   02.04.2019   Oriental Bank of Commerce   03.   03.04.2019   Oriental Bank of Commerce   03.   03.04.2019   Oriental Bank of Commerce   03.   03.04.2019   Oriental Bank of Commerce   03.04.2019	14.	01.12.2018		57496	12,450,000	287,480	12,102,512	
15. 01.01.2019 Oriental Bank of Commerce  16. 01.02.2019 Oriental Bank of Commerce  17. 01.03.2019 Oriental Bank of Commerce  18. 01.04.2019 Oriental Bank of Commerce								
16. 01.02.2019 Oriental Bank of Commerce  17. 01.03.2019 Oriental Bank of Commerce  18. 01.04.2019 Oriental Bank of Commerce  19. 01.04.2019 Oriental Bank of Commerce		21.21.2012		57407	12.450.000	276 055	12 173 045	
Commerce   16. 01.02.2019   Oriental Bank of Commerce   17. 01.03.2019   Oriental Bank of Commerce   18. 01.04.2019   Oriental Bank of Commerce   Orie	15.	01.01.2019		3/49/	12,430,000	270,933	12,173,043	
16.       01.02.2019       Oriental Bank of Commerce       57498       12,450,000       266,307       12,183,693         17.       01.03.2019       Oriental Bank of Commerce       57499       12,450,000       255,541       12,194,459         18.       01.04.2019       Oriental Bank of								
17. 01.03.2019 Oriental Bank of Commerce  18. 01.04.2019 Oriental Bank of Commerce  18. 01.04.2019 Oriental Bank of Commerce  19. 01.04.2019 Oriental Bank of Commerce Day 200.000 Day 200.0000 Day 200.		01.02.2010		57400	12.450.000	266 307	12 183 693	
Commerce   17.   01.03.2019   Oriental   Bank of   Commerce   18.   01.04.2019   Oriental   Bank of   Days   Day	16.	01.02.2019		3/498	12,430,000	200,507	12,100,075	
17. 01.03.2019 Oriental Bank of Commerce 18. 01.04.2019 Oriental Bank of Day 244,657 Day 2			The second secon					
Bank of Commerce  18. 01.04.2019 Oriental Bank of Bank of Oriental Bank of Bank of Bank of Bank of Bank of Oriental Bank of Day Commerce Day Commerc		01.02.2010		57400	12.450.000	255 541	12 194 459	
Commerce   18. 01.04.2019   Oriental Bank of   D8   D8   D8   D8   D8   D8   D8   D	17.	01.03.2019	The same different will	3/499	12,430,000	233,341	12,171,107	
18. 01.04.2019 Oriental S7500 12,450,000 244,657 12,205,343								
Bank of D8 R	10	01.04.2010		57500	12 450 000	244 657	12.205.343	
Dame of Section 1	18.	01.04.2019				211,037	.2,200,010	
			Commerce	1	103/3		IC HOUSE	

						10.016.015
19.	01.05.2019	Oriental Bank of	57501	12,450,000	233,653	12,216,347
	01.06.2010	Commerce	57502	12,450,000	222,528	12,227,472
20.	01.06.2019	Oriental	57502	12,450,000	222,320	12,227,472
- 1		Bank of				
	01.07.2010	Commerce Oriental	57503	12,450,000	211,281	12,238,719
21.	01.07.2019	Bank of	37303	12,430,000	211,201	12,230,717
		Commerce				
22	01.08.2019	Oriental	57504	12,450,000	199,910	12,250,090
22.	01.08.2019	Bank of	37304	12,430,000	1,,,,,	12,200,000
		Commerce				
23.	01.09.2019	Oriental	57505	12,450,000	188,414	12,261,586
23.	01.09.2019	Bank of	37303	12,150,000	100,	
		Commerce				
24.	01.10.2019	Oriental	57506	12,450,000	176,792	12,273,208
24.	01.10.2017	Bank of	5,500	12,,	,	
		Commerce				
25.	01.11.2019	Oriental	57507	12,450,000	165,041	12,284,959
25.	01.11.2017	Bank of		-, -, -,		
		Commerce				
26.	01.12.2019	Oriental	57508	12,450,000	153,162	12,296,838
20.	02.12.2.2	Bank of				
		Commerce				
27.	01.01.2020	Oriental	57509	12,450,000	141,152	12,308,848
		Bank of				
		Commerce				
28.	01.02.2020	Oriental	57510	12,450,000	129,009	12,320,991
		Bank of				
		Commerce				10.000.007
29.	01.03.2020	Oriental	57511	12,450,000	116,733	12,333,267
		Bank of				
		Commerce		1 1	101000	10.245.670
30.	01.04.2020	Oriental	57512	12,450,000	104,322	12,345,678
		Bank of				
		Commerce			0.4.77.5	10.250.225
31.	01.05.2020	Oriental	57513	12,450,000	91,775	12,358,225
		Bank of				
		Commerce		12 150 000	70.000	12 270 010
32.	01.06.2020	Oriental	57514	12,450,000	79,090	12,370,910
		Bank of				
		Commerce		10 150 000	66264	12 292 726
33.	01.07.2020	Oriental	57515	12,450,000	66,264	12,383,736
		Bank of				
		Commerce		12 450 000	52 209	12,396,702
34.	01.08.2020	Oriental	57516	12,450,000	53,298	12,390,702
		Bank of				
		Commerce	57517	12.450.000	40,190	12,409,810
35.	01.09.2020	Oriental	57517	12,450,000	40,190	12,407,010
		Bank of				
		Commerce	57510	12 450 000	26,937	12,423,063
36.	01.10.2020	Oriental	57518	12,450,000	20,937	12,423,003
		Bank of		12		
	01.11.5050	Commerce	57510	12 442 245	13,539	12,428,707
37.	01.11.2020	Oriental	57519	12,442,245	13,339	12,720,707
		Bank of				
		Commerce	E CON			NOVIE

IN WITNESS WHEREOF, each of the Parties has executed this Debt Settlement Agreement, both Parties by its duly authorized officer, as of the day and year set forth below.

For M/s. DB Realty Limited (the Debtor) Authorised signatory

For LIC Housing Finance Limited (the Creditor)

FOR LIC HOUSING FINANCE LTD.

Authorised signatory

C. Natrat Strelluman Piccan

Witnesses:

Asif Balwa

1. MOHAMMED HIMMATULENH 2. SACHIN P. ALEKAL

Date: 16.10 2017



#### ANNEXURE A

CERTIFIED TRUE COPY OF THE CIRCULAR RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF D B REALTY LIMITED ON OCTOBER 13, 2017

AUTHORITY TO MR. ASIF BALWA TO REPRESENT THE COMPANY BEFORE HON. NATIONAL COMPANY LAW TRIBUNAL, MUMBAI TO FILE CONSENT TERMS FOR SETTLEMENT WITH LIC HOUSING FINANCE LTD. ("LENDER") AGAINST CORPORATE INSOLVENCY RESOLUTION PROCESS INITIATED BY THE LENDER:

"RESOLVED THAT in connection with corporate insolvency resolution process initiated by LIC Housing Finance Ltd. ("Lender") at National Company Law Tribunal, Mumbai for recovery of their outstanding principle loan of Rs. 30.63 crores and interest thereon, Mr. Asif Balwa, Authorised Person of the Company be and is hereby authorized to finalise, sign and file Consent Terms for settlement with the Lender and sign, execute, deliver, verify, affirm, declare and submit post dated cheques in terms with the Consent Terms and sign all such other or further agreements, documents, papers and writings as may be considered necessary or desirable for and on behalf of the Company and the Common Seal, if required, be affixed on any of the documents, in the presence of any of the Directors and the same shall be countersigned by Mr. Asif Balwa, authorized signatory."

Certified True Copy

For D B Realty Limited

(MUMBA

Director

D B REALTY LIMITED

#### ANNEXURE B

	Dala Lasa ta	h id i- 20	EMI CALCU		De Cee	T	in a series	
		be paid in 36 mo	ontns	36,84,42,993				
	Interest Rate			13.20%	Andrew Control of the			
	Tenure			Anna III - I	months			
	EMI Calculato	or		THE RESERVE OF THE PERSON NAMED IN COLUMN TWO PARTY OF THE PERSON NAMED IN COLUMN TWO	Rs. Crs			
		-		1,24,50,000				
. No.	Due Date	Op. Bal	Interest	ЕМІ	Principal Repayment	Cl. Bal.	TDS	Net Cheque Amount
		Α	В	С	D = C - B	E = A - D	10%	
1	01-12-2017	36,84,42,993	40,52,873	1,24,50,000	83,97,127	36,00,45,866	4,05,287	1,20,44,7
2	01-01-2018	A CONTRACTOR OF THE PARTY OF TH	39,60,505	1,24,50,000	84,89,495	35,15,56,370	3,96,050	1,20,53,9
3	01-02-2018	35,15,56,370	38,67,120	1,24,50,000	85,82,880	34,29,73,490	3,86,712	1,20,63,2
4		4	37,72,708	1,24,50,000	86,77,292	33,42,96,199	3,77,271	1,20,72,7
5		The second secon	36,77,258	1,24,50,000	87,72,742	32,55,23,457	3,67,726	1,20,82,2
6		the second secon	35,80,758	1,24,50,000	88,69,242	31,66,54,215	3,58,076	1,20,91,9
	01-06-2018		34,83,196	1,24,50,000	89,66,804	30,76,87,411	3,48,320	1,21,01,6
8			33,84,562	1,24,50,000	90,65,438	29,86,21,973	3,38,456	1,21,11,5
	01-08-2018	The second second	32,84,842	1,24,50,000	91,65,158	28,94,56,814	3,28,484	1,21,21,5
	01-09-2018	and the second second second second	31,84,025	1,24,50,000	92,65,975	28,01,90,839	3,18,402	1,21,31,5
	01-10-2018	Annual Control of the	30,82,099	1,24,50,000	93,67,901	27,08,22,939	3,08,210	1,21,41,7
	01-11-2018	Married Street, Square Street, Squar	29,79,052	1,24,50,000	94,70,948	26,13,51,991	2,97,905	1,21,52,0
	01-12-2018	The second of th	28,74,872	1,24,50,000	95,75,128	25,17,76,863	2,87,487	1,21,62,5
14		AND ALL PROPERTY AND ADDRESS OF THE ARREST CO.	27,69,545	1,24,50,000	96,80,455	24,20,96,408	2,76,955	1,21,73,0
15		An art of the party of the same of the sam	26,63,060	1,24,50,000	97,86,940	23,23,09,469	2,66,306	1,21,83,6
16		Marine Company of the	25,55,404	1,24,50,000	98,94,596	22,24,14,873	2,55,540	1,21,94,4
17		grant of the second of the sec	24,46,564	1,24,50,000	1,00,03,436	21,24,11,437	2,44,656	1,22,05,3
18	Annual Contract Contr	que tentra que transferiantementariones	23,36,526	1,24,50,000	1,01,13,474	20,22,97,962	2,33,653	1,22,16,3
19		The second secon	22,25,278	1,24,50,000	1,02,24,722	19,20,73,240	2,22,528	1,22,27,4
20		19,20,73,240	21,12,806	1,24,50,000	1,03,37,194	18,17,36,046	2,11,281	1,22,38,7
21		18,17,36,046	19,99,097	1,24,50,000	1,04,50,903	17,12,85,142	1,99,910	1,22,50,0
	01-09-2019	the sales of the s	18,84,137	1,24,50,000	1,05,65,863	16,07,19,279	1,88,414	1,22,61,58
	01-10-2019	**************************************	17,67,912	1,24,50,000	1,06,82,088	15,00,37,191	1,76,791	1,22,73,20
24		15,00,37,191	16,50,409	1,24,50,000	1,07,99,591	13,92,37,600	1,65,041	1,22,84,9
25		Andrew St. Communication of the Communication of th	15,31,614	1,24,50,000	1,09,18,386	12,83,19,214	1,53,161	1,22,96,8
26		12,83,19,214	14,11,511	1,24,50,000	1,10,38,489	11,72,80,725	1,41,151	1,23,08,8
27		11,72,80,725	12,90,088	1,24,50,000	1,11,59,912	10,61,20,813	1,29,009	1,23,20,9
28	1	10,61,20,813	11,67,329	1,24,50,000	1,12,82,671	9,48,38,142	1,16,733	1,23,33,2
	01-03-2020		10,43,220	1,24,50,000	1,14,06,780	8,34,31,361	1,04,322	1,23,45,6
	01-04-2020	8,34,31,361	9,17,745	1,24,50,000	1,15,32,255	7,18,99,106	91,774	1,23,58,2
	01-05-2020	7,18,99,106	7,90,890	1,24,50,000	1,16,59,110	6,02,39,996	79,089	1,23,70,9
	01-07-2020	6,02,39,996	6,62,640	1,24,50,000	1,17,87,360	4,84,52,636	66,264	1,23,83,7
	01-07-2020	4,84,52,636	5,32,979	1,24,50,000	1,19,17,021	3,65,35,615	53,298	1,23,96,7
34		3,65,35,615	4,01,892	1,24,50,000	1,20,48,108	2,44,87,507	40,189	1,24,09,8
35		2,44,87,507	2,69,363	1,24,50,000	1,21,80,637	1,23,06,870	26,936	1,24,23,0
36		The second secon	1,35,376	1,24,42,245	1,23,06,870	2,25,00,070	13,538	1,24,28,70





### PRINCIPAL OUTSTANDING CALCULATION

Principal Outstanding		30,63,03,767
Interest(Gross)		8,71,39,226
Feb-16	39,54,675	
March-16	42,27,412	
April-16	40,91,043	
May-16	42,27,412	
Jun-16	40,91,043	
July-16	42,27,412	
Aug-16	42,27,412	
Sep-16	40,91,043	
Oct-16	42,27,412	
Nov-16	40,91,043	
Dec-16	42,27,412	
Jan-17	42,27,412	
Feb-17	38,18,307	
Mar-17	42,27,412	
Apr-17	40,91,043	
May-17	42,27,412	
Jun-17	40,91,043	
Jul-17	42,27,412	
Aug-17	42,27,412	
Sept-17	40,91,043	
Oct-17	42,27,412	
Total		39,34,42,993

Total Outstanding by Oct 31,2017	39,34,42,993
Less) Upfront Payment	(2,50,00,000)
Bal. Loan to be paid in 36 EMI	36,84,42,993









8th June, 2016

In exercise of the power conferred on me vide para 21; of the power of attorney given to me vide Resolution passed at the Board meeting held on 21<sup>st</sup> November, 2013, I hereby authorize-

Mr. Shrikumar Pillai, ld. No. 4033, A.C.M., Legal Deptt., WRO,

to do the following Acts in respect of the business of the above office within the jurisdiction specified for the said office from 30.04.2016:

- To sign agreements and other documents relating to loans under the Schemes for construction / purchase of house/flat to individual, Scheme for Construction finance to Builders, Schemes for co-operative housing societies for employees of public sector undertakings for construction of houses, Scheme for Co-operative housing societies for employees of public limited companies for construction of houses. Schemes for Public sector undertakings for the purpose of their housing schemes for their employees (staff quarters) & public limited companies for the purpose of their housing schemes for their employees (staff quarters) after the loan has been sanctioned by the prescribed authority.
- 2. In the name of the Company to commence, institute, prosecute, enforce, defend, all actions and other legal proceedings and demands touching any of the matters relating to the Company in which the Company is or may hereafter be interested or concerned and submit to judgment, proceed to judgment aforesaid and to accept service or notices or processes and to obtain payment of and execution or become non suited in any monies lodged in Court, and allow time for payment or satisfaction of any debt due and of claims or demands by or against the Company, and, also in connection with any such proceedings or demands as aforesaid to retain, employ and remunerate advocates, attorneys, vakils and pleaders and others, and to sign and give warrants, vakalatnamas and other necessary authorities and such retainer and authorities from time to time and pleasure to revoke and to give evidence and put in or file any documents and to withdraw any documents and moneys from any Court. Further, subject to written consent of the Chief Executive, to compromise, refer to arbitration, to compound any suit, court proceeding or awards.
  - 3. To declare and affirm all plaints, written statements, applications, petitions, appeals, affidavits and other necessary pleadings and documents in the name of the Company or in the name of any concern, firm or company in which the Company is or may hereafter be interested or concerned, to appear before any judge, magistrate or other Court.

4. To represent the Company for execution of documents / agreement / deed in the presence of registering authorities or any other statutory authorities.

FOR LIC HOUSING FINANCE LIMITED

SUNITA SHARMA

Managing Director & Chief Executive Officer

Corporate Office: LIC Housing Finance Ltd., 131 Maker Tower "F" Premises, 13th Floor, Cuffe Parade, Mumbai 400 005 Tel:+91 22 2217 8600 Fax:+91 22 2217 8777 Email:lichousing@lichousing.com

Registered Office: LIC Housing Finance Ltd. Bombay Life Bldg., 2nd flr., 45/47, Veer Nariman Rd, Fort, Mumbai - 400 001 Tel: +91 22 2204 9682 /9799 /0006 Fax: +91 22 2204 9682. E-mail: lichousing@lichousing.com

CORPORATI

#### GENERAL POWER OF ATTORNEY

KNOW ALL MEN BY THESE PRESENTS THIS LIC HOUSING FINANCE LIMITED, a Company incorporated under the Companies Act, 1956 and having its registered office at "Bombay Life Building, 2<sup>nd</sup> Floor, 45 / 47, Veer Nariman Road, Fort, Mumbai – 400 001" (hereinafter called the 'Company') doth hereby nominate, constitute and appoint Smt. Sunita Sharma to be true and lawful attorney in fact and at law of the Company from to so long as Smt. Sunita Sharma is the Managing Director & Chief Executive Officer of the Company to act for and in the name of the Company or in Smt. Sunita Sharma own name and on behalf of the Company, to do, execute and perform all or any of the following acts, deeds, matters and things namely:-

1. To let, mortgage, charge, sell or otherwise dispose of any property of the company either absolutely or conditionally and in such manner upon such terms onditions in all respects as Smt. Sunita Sharma may think fit and to accept R. R. SHARMA GREATER MUMBAPA Thent or satisfaction for the same in cash or otherwise as Smt. Sunita Sharma

(MAHARASHTRA)
Regd. No. 104877 a Chink fit.

hake advance for the purchase of goods and other articles required for the purpose of the business of the Company upon such terms as the said Managing Director & Chief Executive Officer may deem expedient.

- 3. To purchase or otherwise acquire for the Company any property, rights or privileges which the Company is authorized to acquire at such price and generally on such terms and conditions as Smt. Sunita Sharma may think fit.
- 4. To enter into all such negotiations, agreements and contracts and rescind and vary all such contracts and execute all such acts, deeds and things in the name and on behalf of the Company as may be considered expedient.
- persons, Companies and body / bodies Corporate in India and elsewhere liable to pay transfer and deliver sums of moneys, funds, interest, dividends, deberonests, compensation dues, goods effects and things now or hereafter to be or payable or belonging to the Company or to any concern, firm or Company or

which the Company is or may hereafter be interested or concerned and by given the same of the same.

CERTIFIED TRUE COPY

Chambers, Ground Flox & Main.
Chambers, Ground Flox & Main.
Chambers, Ground Flox & Smachar
Mag. Fort. Mumbai Samachar
Mag. Fort. Mumbai 400 001.
D-5:STF(V)/C.R. 1061(01:05:1912-14

179606

DEC 11 201

To sign application forms, contracts, agreements, transfers, acceptances, receipts, acquaintances or other discharge for money payable to the Company and for the claim and demand of the Company and other documents.

- 7. In the name of the Company to commence, institute, prosecute, enforce, defend, answer, appear or oppose all actions and other legal proceedings and demands touching any of the matters relating to the Company in which the Company is or may hereafter be interested or concerned and also if thought fit by the said Attorney to compromise, refer to arbitration abandon submit to judgment, proceed to judgment and execution or become non-suited in any such action or proceeding as aforesaid and to accept service or notices or processes and to give security or indemnities for costs, to pay money into court and to obtain payment of monies lodged in Court to compound and allow time for payment or satisfaction of any debt due and of claims or demands by or against the Company, and, also in connection with any such proceedings or demands as aforesaid to retain, employ and remunerate advocates, attorneys, vakils and pleaders and other and to sign and give warrants, vakalatnamas and other necessary authorities and such retainer and authorization from time to time and pleasure to revoke and to give evidence and put in or file any documents and to withdraw any documents and moneys from any Court.
- 8. To declare and affirm all plaints, written statements, applications, petitions, appeals, affidavits and other necessary pleadings and documents in the name of the Company or in the name of any concern, firm or company in which the Company is or may hereafter be interested or concerned, to appear before any judge, magistrate or other Court or Tribunal including any bench of the Company Law Board empowered by law to hear any suit or proceedings or any other enquiry relating to any matters connected therewith.
- 9. To appear before the Registrar or Sub Registrar of Assurances and to present any deeds, documents and assurances for registration before the Registrar or Sub Registrar of Assurance at Mumbai or elsewhere and to do all and whatsoever be necessary in that behalf and to admit execution of all documents ecuted by the Company in order to obtain registration thereof.

Sunita Sharma shall be in the interest of the Company be necessary or expedient to comply with.

- 11. To appoint any persons (whether incorporated or not) to accept and hold in Trust for the Company any property belonging to the Company or in which it is interested for any other purposes and to execute and do all such deeds and things as may be required in relation to any such trust and to provide for the remuneration of such Trustee or Trustees.
- 12. To incur from time to time such expenses and to lay out such sums of money as may be deemed expedient and proper for the Office establishment working of Company's and or for improving the business of the Company and for the purpose of improving, adding to, altering, repairing any properties for the time being of the Company.
- 13. To insure and / or keep insured against loss or damage by whatsoever reasons and in whatsoever manner, for such period and to such extent as may be deemed proper all or any part of the capital assets and any other moveable property of the Company separately or jointly.
- 14. To act on behalf of the Company in all matters relating to bankrupts and insolvents.
- 15. To sign all cheques drawn on behalf of the Company upon its bankers, to accept, endorse and negotiate all cheques, warrants, bills of exchange, promissory notes, drafts and other negotiable instruments on behalf of the Company and to operate upon all banking accounts of the Company whether current, cash credit, overdraft, loan account or otherwise.
- 16. To enter into any tender contract, acceptance etc. and to submit offers against tenders with any Government Departments, State authorities, Municipalities and other Semi-Government, Public or Private Institutions or Bodies or any person, firm or Company.
- 17. To sign any deed or other instrument executed by the Company to which Common seal of the Company is affixed as provided by Article 154 and 155 of

be Articles of Association of the Company.

To sign all letters and conduct all correspondence that may become necessary in respect of the matters regarding which powers have been hereby conferred.

- 19. To sign all certificates of share or shares in the Company issued under the Common Seal of the Company on account of new issues, splitting, consolidation or shares or in replacement of lost share certificates or otherwise as provided under the Companies (Issue of Share Certificate) Rules, 1960 and also to sign all endorsements on certificates of shares in the Company, entries in the register of members, transfer register, register of renewed and duplicate certificates on account of transfer, transmission or mutation or any shares.
- 20. To represent the Company and to vote at all meetings of shareholders, debenture holders, creditors of other company.
- 21. To authorize, empower or delegate from time to time and at any time (with or without powers of sub-delegation) to any officer or officers or employees for the time being of the Company all or any of the powers, authorities and discretion for the time being vested in the Managing Director by these presents or by law or by Articles of Association of the Company or by special resolution of shareholders or Board subject to such restrictions and conditions, if any, as the Managing Director may think fit and proper.
- 22. To ratify and confirm, on behalf of the Company, in the discretion of Smt. Sunita Sharma the acts, deeds and things done, executed and / or caused to the executed by any officer or officers of the Company, prior to his assuming charge as the Managing Director & Chief Executive Officer, if it is necessary to do so, in the interest of the Company, notwithstanding that Smt. Sunita Sharma would not have been the Managing Director & Chief Executive Officer of the Company, when such acts, deeds and things would have been done executed or caused to executed.

AND GENERALLY to do all acts, deeds, matters and things and to exercise all rights, powers, authorize, duties and discretion as may be useful, necessary or expedient for the purpose of these presents and the Company hereby agrees and undertakes to ratify and confirm all and whatsoever that the said Attorney shall lawfully do or cause to be done in the premises by virtue of these presents.

authorities hereby conferred on him shall conform to the regulations and directions for the time being imposed on or given to him by the Company.

PROVIDED ALWAYS that no person dealing with the said Attorneys shall be concerned to see or inquire whether Smt. Sunita Sharma is or is not acting in accordance with such regulations or directions committed by the said Attorney in regard to any act, deed or instrument the same shall, as between the Company and the person or persons dealing with the said Attorney be valid and binding on the Company to all intents and purposes.

IN WITNESS WHEREOF the Company has caused its Common Seal to be affixed hereto at Mumbai this 11 Decamber, 2013

THIS COMMON SEAL OF THE ABOVE NAMED
LIC HOUSING FINANCE LIMITED IS AFFIXED
HERETO PURSUANT TO THE RESOLUTION
OF THE BOARD OF DIRECTORS PASSED
IN THAT BEHALF ON 1st NOVEMBER 2013

IN PRESENCE OF

MARKSHIRA

-ya. NO. 10487

 SHRI JAGDISH CAPOOR DIRECTOR

 SHRI NITIN K. JAGE GENERAL MANAGER (TAXATION) & COMPANY SECRETARY

**IDENTIFIED BY** 

Mr. Roby Joseph MANAGER, LIC HOUSING FINANCE LIMITED, CORPORATE OFFICE 131 MAKER TOWER, "F" PREMISE, 13<sup>Th</sup> FLOOR, CUFFE PARADE, MUMBAI – 400 005.

0 0

R. R. SHARMA B.Sc. (Hon.) LL.B. ADVOCATE HIGH COURT &

J. J. Gody

DATED THIS DAY OF OCTOBER, 2017

#### BETWEEN

M/s. DB Realty Limited,

AND

LIC HOUSING FINANCE LIMITED

**DEBT SETTLEMENT AGREEMENT**